## OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

## <u>ORDER</u>

In pursuance of transfer order No. 92598-798/F.97(30-III)/P&T/Admn.II/HQs/2023 dated 15.12.2023, all the officials who are yet to comply with the even dated order *are hereby stand relieved from their respective transferor stations with immediate effect.* 

Note: 1. Transferred officials before relinquishing their duties at their respective transferor stations shall duly hand over the charge of all the Court records in their custody alongwith the Computer Hardware and other peripherals, if any, within seven days of issuance of this order.

2. Failure to comply with the immediate order will make such official/s liable for punitive action under extant rules and such delinquents shall be placed under suspension forthwith, without any further notice.

C 29.12.23.

(Narottam Kaushal) Principal District & Sessions Judge (HQs) Tis Hazari Courts, Delhi

No. 163-263P&T/Admn-II/HQs/Delhi/2023

Dated, Delhi the 2 2 DEC 2023

## Copy forwarded for information and necessary action to:

- 1. The Principal District & Sessions Judge concerned, Delhi/New Delhi.
- 2. The Principal Judge, Family Courts (HQs), Dwarka, Delhi.
- 3. The Officer/Officer In-Charge concerned.
- 4. The Personal Office of the undersigned.
- 5. The Sr. Accounts Officer / Accounts Officer, Central, THC, Delhi.
- 6. The DDO, Accounts Branch concerned Delhi / New Delhi for necessary action.
- The Dealing Assistants, Personal File, Leave & LAYERS Seat, Central, THC, Delhi for further necessary action/up-dation as per rules.
- 8. The Dealing Assistants, ACR Cell (HQs), Delhi for maintaining/updating the record regarding posting details of the official concerned for the purpose of seeking ACRs.
- 9. The Dealing Asst., Website Committee, THC with the direction to upload the order on the 'Employees Corner' (on Website).
- 10. The officials concerned for immediate compliance.

Principal District & Sessions Judge (HQs) Tis Hazari Courts, Delhi